

(b) the total number of families who have been settled there so far;

(c) the total number of families who are still in the refugee camps; and

(d) whether there are any plans for their settlement also?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b). About 24,000 families were displaced from the Chhamb-Jaurian sector during the Indo-Pak Conflict of 1965. Excepting 63 families, all of them have been sent back for rehabilitation to their original homes or to the sites of resettlement allotted to them. About 16,000 of these families have been rehabilitated in Akhnour-Jaurian-Pargowal areas. These families have been given loans and grants for the construction of houses and for agricultural operations.

About 8,000 families of Chhamb-Nisbet are yet to be settled after their lands are tractorised. There are another about 2,000 non-agriculturist families who are being resettled by giving loans for trade/business.

(c) and (d). About 68 families (207 persons) are still in camps. They have expressed their preference for settlement in some places other than their original homes. The State Government are considering the matter.

Cochin Dock Labour Board

199. Shri C. Janardhanam:
Shri Vasudevan Nair;
Shri P. C. Adishesan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether there is an industrial dispute in Cochin docks, under the Cochin Dock Labour Board, over the refusal of the authorities to engage 41 dock workers for normal bookings;

(b) if so, whether they have been kept out because of any participation in a strike; and

(c) if not, the reasons for non-engagement of these registered dock

workers and the steps taken to re-employ them?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) to (c). The position is that about 388 dock workers had participated in a strike from the 1st to 8th December, 1966. The Cochin Board took back all the workers except 41 from the second shift of the 28th March, 1967 after considering their explanations. Of the remaining 41 workers, 5 workers were taken back after the 21st April, 1967. The cases of only 6 workers are pending.

Inter-State Council under Article 263

167. Shri P. K. Das:
Shri K. P. Singh Das:
Shri Dhiresudranath:
Shri Siddheshwar Prasad:
Shri Senhayan:
Shri F. P. Rathore:
Shri Viswanatha Menon:
Shri K. M. Abraham:
Shri Umanath:
Shri P. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether the seminar on Centre-State relationship held at Delhi in April, 1967 suggested the setting up of an Inter-State Council as contemplated under Article 263 of the Constitution; and

(b) if so, the reaction of Government thereto?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) According to press reports, at the seminar on Centre-State relations, held in Delhi in the middle of April, 1967 and organised by the Bar Association of India, a view was expressed that it would be expedient to appoint a Commission in the nature of an Inter-State Council under article 263 of the Constitution to consider whether any constitutional change was called for as regards legislative relations. Government have not received any suggestion in this

behalf from the authorities who organised the seminar.

(b) Does not arise.

Change in the name of Madras State

163. Shri F. K. Dee:
Shri K. P. Singh Deo:
Shri Dhirendranath:

Will the Minister of Home Affairs be pleased to state:

(a) whether the name of the Madras State has been changed by the Chief Minister of Madras;

(b) if so, whether a similar change has been made in the Central Government communications also; and

(c) whether a Constitution Amendment Bill is being brought to give effect to the change of the name in the Indian Constitution?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Recently there had been press reports to the effect that the Madras Government had decided to change the name of the State but no communication has been received to this effect from the State Government.

(b) Under the Constitution the name of the State is Madras and this name is used by the Central Government in their communications.

(c) for the present Government do not propose to bring forward any such Bill.

Correspondence in Hindi

169. Shri Surendranath Dwivedy:
Shri Hem Barua:
Shri Sharda Nand:
Shri Ranjeet Singh:
Shri Bharat Singh Chauhan:
Shri Bharat Singh:
Shri J. B. Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Hindi-speaking States have started correspondence

with the Central Government in Hindi only;

(b) whether there is inter-State correspondence in Hindi amongst the Hindi-speaking States; and

(c) the States which communicate with the Centre in English and whether any of them have introduced the State Language for administrative purposes in their own States?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Yes, Sir.

(c) Non-Hindi-speaking States correspond with the Central Government in English only. With the exception of Mysore, Kerala and Nagaland, all the States have introduced the use of regional languages for certain specified State official purposes.

C.B.I. Report on Orissa

170. Shri Surendranath Dwivedy:
Shri Hem Barua:
Shri Indrajit Gupta:
Shri Yashpal Singh:
Shri S. C. Samanta:
Dr. Eanan Sen:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri F. K. Dee:
Shri K. P. Singh Deo:
Shri Dhirendranath:
Shri Hanam Chand Kachwal:
Shri Onkar Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 279 on the 5th April, 1967 and state:

(a) whether copies of the Central Bureau of Investigation's report on the former Orissa Ministers have since been made available to the State Government; and

(b) whether the summary of the report laid on the Table on the 3rd March, 1966 and the fuller report laid on the Table on the 10th April, 1966 have been supplied or only one of